CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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Original Application No.60/443/2018

Chandigarh, this the 19th day of April, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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Gyan Parkash Sharma S/o Lt. Suresh Dutt Sharma, aged 56 years, R/o Jawahar Nagar Mankapur Bazar, Gonda (U.P.), C/o Command Hospital, Chandimandir, District Panchkula (Group-B).

.... APPLICANT

VERSUS

- 1. Union of India through Secretary, Ministry of Defence, New Delhi-110001.
- 2. Central Record Office (Officer), PIN-900106, C/o 56 APO.
- 3. Engineer-in-Chief's Branch, IHQ of MoD (Army), Kashmir House, Rajaji Marg, New Delhi.
- 4. HQ Chief Engineer, Central Command, Lucknow-2.
- 5. Garrison Engineer (E/M), 36 Lal Bahadur Shastri Marg, Lucknow-2.
- 6. GE (P), Command Hospital, Chandimandir, District Panchkula.

.... RESPONDENTS

Present: Sh. Ankit Kaushal, counsel for the applicant.

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated

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10.08.2016 (Annexure A-8 Colly), for redressal of his grievances,

but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having

gone through the record, with his valuable help, after considering

the entire matter and without expressing any opinion on merits,

lest it may prejudice the case of either side during the course of

further consideration, the main Original Application (O.A.) is

disposed of with the direction to the Central Record Office (Officer)

(Respondent no.2), to consider and decide the indicated

representation of the applicant by passing a reasoned & speaking

order, and in accordance with law, within a period of two months

from the date of receipt of a certified copy of this order.

Copy dasti.

(JUSTICE M.S. SULLAR)

MEMBER (J)

Dated: 19.04.2018.

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